

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 3/RP/2025

**Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of Order: 3rd March, 2025

In the matter of

Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Section 114 and Order 47 of the Civil Procedure Code, 1908, and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review of the Order dated 25.11.2024 passed by this Hon'ble Commission in Petition No. 326/MP/2024.

And

In the matter of

1. ACME Solar Holdings Limited,

Plot No. 152, Sector 44,
Gurgaon-122002, Haryana.

2. ACME Sikar Solar Priavte Limited,

Plot No. 152, Sector 44,
Gurgaon-122002, Haryana.

...Petitioners

Versus

Central Transmission Utility of India Limited

"Saudamini", Plot No-2
Sector-29, Gurgaon- 122001, Haryana.

...Respondent

Parties Present:

Shri Buddy A. Ranganathan, Senior Advocate, ASHL
Shri Aniket Prason, Advocate, ASHL
Ms. Pratiksha Chaturvedi, Advocate, ASHL
Shri Aman Sheikh, Advocate, ASHL
Shri Prithu Chawla, Advocate, ASHL
Ms. Rashmi Viash, Advocate, ASHL
Ms. Shefali Tripathi, Advocate, ASHL
Shri Swapnil Verma, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Subham Arya, Advocate, CTUIL
Ms. Poorva Saigal, Advocate, CTUIL

Ms. Reeha Singh, Advocate, CTUIL
Ms. Shirin Gupta, Advocate, CTUIL

ORDER

The Review Petitioners, ACME Solar Holdings Limited (hereinafter referred to as “ASHL”) and ACME Sikar Solar Private Limited (hereinafter referred to as “ASSPL”), has filed the present Review Petition with the following prayers:

“(a) Admit the present Review Petition;

b) In view of the new discovered fact that, the connectivity and GNA granted to the Petitioners by CTUIL is likely to be made effective from 31.03.2025 or any other future date as and when confirmed by CTUIL later, review the Order dated 25.11.2024 in Petition No. 326/MP/2024;

c) Allow the Petitioner to commission the Project by 31.03.2025 (i.e., likely date of the connectivity and GNA becoming effective) or any other future date at which connectivity / GNA effectiveness is made effective by CTUIL in the future, without any compensation;

d) Direct CTUIL to make refund of the amounts paid by the Petitioners or will be paid in the future, pursuant to the Order dated 25.11.2024 passed by this Hon’ble Commission in Petition No. 326/MP/2024;

e) Direct CTUIL to pay 14% interest, from the actual date of payment made by Petitioners till the actual refund of the amounts, pursuant to Prayer (d) hereinabove; and

f) Pass any other or further order(s) as this Commission may deem fit and proper in the facts and circumstances of the present case and interest of justice.”

2. During the course of the hearing on 20.2 2025, the learned senior counsel for the Petitioner sought permission to withdraw the present Review Petition with the liberty to approach with an appropriate Petition at the appropriate stage, in accordance with law.

3. Considering the submissions of the learned senior counsel for the Review Petitioner, the Review Petitioner is permitted to withdraw the present Review Petition.

The filing fees paid in the present Review Petition shall be adjusted against the Petition to be filed by the Petitioner in the future.

4. Accordingly, Review Petition No. 3/RP/2025 is disposed of as withdrawn.

Sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson